

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 302
(IB)-570/ND/2023

IN THE MATTER OF:

Ask Trusteeship Services Pvt. Ltd. & Ors. ... Applicant/Petitioner

Versus

ATS Heights Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 22.09.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Arun Kathpalia, Adv. Diksha, Adv. Sanjeev Kumar Sharma, Adv. Arunav Guha Roy, Adv. Divya Joshi, Adv. Vala Srihitha

For the Respondent :

ORDER

Issue notice to the Respondent returnable on 19.10.2023. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 19.10.2023.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)